

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:4335
ANSWERED ON:19.05.2006
STAMP DUTY ON BROKERS
McLeod Smt. Ingrid;Yadav Shri Parasnath

Will the Minister of FINANCE be pleased to state:

- (a) whether attention of the Government has been drawn to the news item captioned 'Maharashtra not to levy stamp duty on brokers in other States' appearing in the Economic Times dated March 22, 2006;
- (b) if so, whether the Union Government is aware of the fact about the Government of Maharashtra has now decided that Members having Bombay Stock Exchange (BSE) and National Stock Exchange (NSE) Terminals outside the Maharashtra State will have to pay stamp duty in their respective States and not to the Maharashtra Government from the financial year 2005-06;
- (c) if so, the details thereof;
- (d) whether the Government will lay a copy of the notification issued by the Maharashtra Government in this regard;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) to (f): Hon'ble Finance Minister, Maharashtra had announced in his Budget Speech that he proposes to exempt the stamp duty on record of transactions relating to sale and purchase of securities by brokers and investors residing outside Maharashtra. The necessary notification for giving effect to this Budget proposal has not yet been issued by the Government of Maharashtra.